अटल बिहारी वाजपेयी : एडजर्नमेंट मोशन मूव करना हमारा राइट है। हम आपके निर्णय से सहमत नहीं हैं। अपना विरोध प्रकट करने के लिए हम सदन के बाहर जाना चाहते हैं।

SHRI INDRAJIT GUPTA : We are also walking out in protest.

Shri Atal Bihari Vajpayee, Shri Indrajit Gupta and some other hon. Members then left the House.

श्री जे० बी० धोते (नागपुर) : अध्यक्ष महोदय, जो स्थगन प्रस्ताव दिया गया है, उसको देने वाला जो माननीय सदस्य है, उसकी राय तो पहले आप इसके बारे में लेते और सरकार क्या कहना चाहती है, उसको तो सुन लेते। उनको बोलने का आपको पहले मौका देना चाहिए था और मौका देने के बाद आपको चाहिए था कि आप अपनी रूलिंग दें। हमारे सदन के नियमों में एक नियम स्थगन प्रस्तावों के बारे में भी है। सार्वजनिक हित के मामलों को लेकर स्थगन प्रस्ताव दिये जा सकते है। इस स्थगन प्रस्ताव के साथ सारे देश का सवाल जुड़ा हुआ है। ऐसे वक्त में इस पर विचार होना बहुत जरूरी है। अगर आप इसका मौका नहीं देते हैं तो स्थगन प्रस्ताव संबंधी जो नियम है, उसकी जरूरत ही क्या है ? इसके बारे में जो रूल है उसकी जरूरत ही क्या है ? तब आप उस धारा को निकाल दीजिये। अगर ऐसा नहीं करते हैं तो इस प्रस्ताव को मान्य कीजिये। गम्भीर सवाल के ऊपर जब स्थगन प्रस्ताव दिया जाता है तो वह स्वीकार होना चाहिए। वरना नियम को आप निकाल फेंकिये।

MR. SPEAKER : The member took oath just two hours back and he is admonishing me ! Please sit down. I have not admitted it.

12.47 hrs

PAPERS LAID ON THE TABLE

STATEMENT RE. FIRE IN 29 DOWN BOMBAY HOWRAH EXPRESS

RAIL MANTRI (SHRI HANUMANTHAIYA) : I beg to lay on the Table a statement regarding fire in 29 Down Bombay Howrah Express between Champa and Baraduar stations on South Eastern Railway on the 5th May, 1971. [*Placed in Library. See No.* L. T.—147/71.]

WEST BENGAL SECURITY (TRIPURA RE-ENACTING) SECOND AMENDMENT ORDINANCE, 1971, MAINTENANCE OF INTERNAL SECURITY ORDINANCE, 1971, ETC.

SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the Constitution :

(1) The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (No. 4 of 1971) promulgated by the President on the 3rd May, 1971. [*Placed in Library. See No.* L. T. 148/71.]

(2) The Maintenance of Internal Security Ordinance, 1971 (No. 5 of 1971) promulgated by the President on the 7th May, 1971. [*Placed in Library. See No.* L. T.—149/71.]

(3) The General Insurance (Emergency Provisions) Ordinance, 1971 (No. 6 of 1971) promulgated by the President, on the 13th May, 1971. [*Placed in Library. See No.* L. T.—150/71.]

(4) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (No. 7 of 1971) promulgated by the President on the 18th May, 1971. [*Placed in Library. See No. L. T.*—151/71.]

(5) The Gold (Control) Amendment Ordinance, 1971 (No. 8 of 1971) promul-